

**ORISSA ACT XXV OF 1947**  
**THE BIHAR AND ORISSA EXCISE (ORISSA  
 AMENDMENT) ACT, 1947**

( Received the assent of the Governor on the 10<sup>th</sup> July 1947, first  
 published in an extraordinary issue of the Orissa Gazette,  
 dated the 14th July 1947)

AN ACT TO AMEND THE BIHAR AND ORISSA EXCISE ACT, 1915 IN  
 ITS APPLICATION TO THE PROVINCE OF ORISSA

Whereas it is expedient to amend the Bihar and Orissa  
 Excise Act, 1915, in its application to the Province of Orissa, Bihar and  
 for the purpose of promoting and enforcing and carrying into Orissa Act  
 effect the policy of Prohibition; II of 1915

It is hereby enacted as follows:—

Short title  
 and Com-  
 mencement.

1. (1) This Act may be called the Bihar and Orissa (Orissa  
 Amendment) Act, 1947.

(2) It shall come into force at once \*

Amendment  
 of section 1  
 Bihar and  
 Oris-a Act  
 II of 1915.

2. For sub-section (4) of section 19 of the Bihar and Orissa  
 Excise Act, 1915, the following sub-section shall be substituted  
 namely:—

Bihar and  
 Orissa Act  
 II of 1915

“(4) Notwithstanding anything contained in the foregoing  
 sub-sections, the Provincial Government may by notification,  
 prohibit the possession by, any person or class of persons or,  
 subject to such exceptions, if any, as may be specified in the  
 notification, by all persons either in the Province of Orissa or in  
 any specified local area, of any intoxicant either absolutely or  
 subject to such conditions as it may prescribe.”

\*Notes:— Extended to all the partially-excluded areas by notification  
 No. 5343-R., dated the 14th July 1947 (vide *Orissa Gazette* extraordinary  
 issue on the 14th July 1947).